

Peo Tribunal

Filed for AH
on 17-2-95

~~By Registrar.~~

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17.2.95

Sl. No. 6.

Shri. Dattamoorthy
for the appellant.

In this O.A. prayer
has been made for
the settlement of medical
claims. The medical
treatment of appellant
had to be obtained
at a private hospital
in view of the urgency
and the nonavailability
of the facilities at
government hospital
at Bombay

Normally such small
matters should not be
a subject matter for
litigation before this
Tribunal. It is unfortunate
that the Competent Authority
at Postal Department has
not paid any heed to the claims
of the appellant which
on the face of the record
itself, appears to be
reasonable.

The matter is disposed of
with the direction to
the Chief Postmaster General
to personally look into
the matter and dispose

(2)

of the claims of the
appellant favourably
within one month.

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N. K. Verma
(N. K. Verma)
M(D)

J*

Order/Judgement Despatched
to Applicant, Respondent : (3)
on 20/2/2015

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